

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 158/2016

IN THE MATTER OF:

Dehlvi Remedies Pvt. Ltd.Petitioner
v.
Registrar of CompaniesRespondent

SECTION : UNDER SECTION 560(6)

Order delivered on 14.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) : Mr. Ajay Sahni & Ms. Kritika Sahni, Advocates

For the ROC, Delhi : Mr. Manish Raj, Company Prosecutor

ORDER

Learned counsel for the petitioner requests for some time to place on record all the relevant documents in support of the averments made in the petition.

Let the needful be done within two weeks with a copy in advance to the learned company prosecutor.

List for further consideration on 11.10.2017.

—Sd—
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

—Sd—
(DEEPA KRISHAN)
(MEMBER TECHNICAL)

14.09.2017
VINEET